

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 34993/2025
[Arising out of impugned final judgment and order dated 09-10-2023
in JA No. 214/2021 passed by the High Court of Judicature at
Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BUDDHU @ YUNUS

Respondent(s)

(IA No. 200700/2025 - CONDONATION OF DELAY IN FILING
IA No. 200705/2025 - CONDONATION OF DELAY IN REFILING/CURING THE
DEFECTS
IA No. 200691/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 200694/2025 - EXEMPTION FROM FILING O.T.)

Date : 25-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Yasharth Kant, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application seeking condonation
of delay as well as in the main Special Leave Petition to
the respondent.

Tag with SLP(Crl.) Diary No.17067/2024.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)